

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.168/93

Tuesday, this the eleventh day of January, 1994.

SHRI N DHARMADAN, MEMBER(J)  
SHRI S KASIPANDIAN, MEMBER(A)

PV Babu, Driver,  
Lakshadweep Public Works Department,  
Cochin Division, Cochin-18. - Applicant

By Advocate Shri PS Biju

Vs.

1. Union of India represented by the Secretary, Ministry of Personnel & Training, New Delhi.
2. The Administrator, U.T. of Lakshadweep, Kavaratti.
3. The Superintending Engineer, Lakshadweep PWD, Kavaratti. - Respondents

By Advocate Shri MVS Nampoothiry

O R D E R

N DHARMADAN, MEMBER(J)

The applicant is at present working as a casual Driver under the third respondent. He is aggrieved by the denial of regularisation and the restriction in Annexure-R1 letter issued on 3.7.1975 that the benefit of regularisation would be available only to islanders.

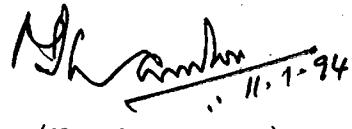
2. This question was considered by this Tribunal in OAK-268/88 and a later decision OA-1869/91. In the light of these judgements of this Tribunal after hearing the learned counsel on both sides, we are satisfied that this case can be disposed of directing the second respondent to consider the regularisation of the applicant in the light of the above judgements of this Tribunal.
3. Accordingly, having regard to the facts and circumstances of the case, we direct the second respondent to consider the regularisation

of the applicant as indicated above bearing in mind the principles in the above judgements and pass orders within a period of three months from the date of receipt of a copy of this order.

4. The OA is disposed of as above. No costs.

  
(S KASIPANDIAN)

MEMBER(A)

  
N. Dharmadan 11.1.94

(N DHARMADAN)  
MEMBER(J)

TRS